

Survey completed, reports under examination.

(iv) Nadiad—Kapadvanj — Modasa N.G. to B.G. Conversion-cum-extension length 109 kms./Shamlaji Road-Modasa Kapadvanj M.G. new line—length 84 kms. Surveys in progress.

मुजफ्फरपुर से जयन्ती जनता एक्सप्रेस तथा नार्थ इण्डिया एक्सप्रेस गाड़ी चलाने की योजना

2080. श्री कमला मिश्र मज्जुकर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या समस्तीपुर—मुजफ्फरपुर बड़ी रेलवे लाइन बिछ जाने के बाद मुजफ्फरपुर से जयन्ती जनता एक्सप्रेस तथा नार्थ इण्डिया एक्सप्रेस गाड़ी चलाने की कोई योजना है; और यदि हां तो ये गाड़ियां कब से चलाई जायेंगी; और

(ख) क्या इन गाड़ियों से मुजफ्फरपुर के तथा पूर्वी एवं पश्चिमी चम्पारन जाने वाले यात्रियों को कोई सुविधा देने का प्रस्ताव है ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) :

(क) सम्भवतः सदस्य महोदय का आशय 21/22 हावड़ा—समस्तीपुर उत्तर बिहार एक्सप्रेस से है जिसे समस्तीपुर—मुजफ्फरपुर बड़ी लाइन के खुल जाने पर मुजफ्फरपुर तक चलाने का प्रस्ताव है। लेकिन 153 अण/154 डाउन जयन्ती जनता एक्सप्रेस का समस्तीपुर तक आना-जाना जारी रहेगा।

(ख) बड़ी लाइन खुल जाने के बाद 19/20 मिथिला एक्सप्रेस 21/22 उत्तर

बिहार एक्सप्रेस 329/330 हावड़ा तेज सवारी गाड़ी और 311/312 सियालदह तेज सवारी गाड़ियों सहित बड़ी लाइन की 7 जोड़ी गाड़ियों के चालन का विस्तार मुजफ्फरपुर तक किया जायेगा। मोतिहारी और रक्सौल दोनों मार्गों द्वारा नरकटियागंज आने-जाने वाले यात्रियों की सुविधा के लिए समस्तीपुर और मुजफ्फरपुर में 21/22 उत्तर बिहार और 153/154 जयन्ती जनता एक्सप्रेस के उपयुक्त मेल की व्यवस्था की गयी है। मुजफ्फरपुर और उससे आगे दिल्ली की तरफ सीधे आने-जाने वाले यात्रियों की सुविधा के लिए नयी दिल्ली और समस्तीपुर के बीच सीधे चलने वाले दो सवारी डिब्बों के चालन का विस्तार 85/86 अणम मेल और 19/20 मिथिला एक्सप्रेस द्वारा मुजफ्फरपुर तक किया जायेगा।

Recommendations of the Committee on welfare of Scheduled Castes and Scheduled Tribes

2081. SHRI P. M. SAYEED: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any action has been taken on the following recommendations made in their Sixth Report by the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Fifth Lok Sabha):—(1) the Gauhati Oil Refinery, before de-reserving any post reserved for Scheduled Castes/Tribes, should approach the local Employment Exchange to get suitable persons belonging to these communities for reserved posts (2) the Indian Oil Corporation should notify all cases of de-reservation to the Ministry of Petroleum and Chemicals and

also to the Commissioner for Scheduled Castes and Scheduled Tribes; and

(b) if these recommendations have not been accepted, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) and (b). The procedure regarding dereservation of reserved vacancies to be followed by the Public Sector Undertakings, as laid down in the directive issued by the Government, provides that before dereserving the reserved vacancies in the direct recruitment quota, the reserved vacancies should be brought to the notice of Members of Scheduled Castes and Scheduled Tribes by (i) advertisement in newspapers and (ii) notification to Employment Exchange. A copy of the advertisement is also required to be sent to the regional employment exchange. The Indian Oil Corporation are following the procedure.

The recommendation of the Committee that Indian Oil Corporation should notify all cases of dereservation to the Ministry of Petroleum and Chemicals and also to the Commissioner for Scheduled Castes and Scheduled Tribes has been accepted. Indian Oil Corporation has been advised to follow this procedure. However, there has been no case of dereservation in Gauhati Refinery since the acceptance of this recommendation in April, 1973.

Plan to increase production of Drugs

2082. SHRI Y. ESWARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have planned to increase the annual production of formulations and drugs to worth Rs. 600 crores in terms of 1972-73 price by the multinational companies in the country;

(b) whether at present, 70 per cent of the annual production is being controlled by the multinational companies in the country;

(c) if so, whether Government have a proposal under consideration to set up the new drug units only in the public sector; and

(d) if so, the broad features of the new units proposed to be set up and other expansion programmes?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) In the draft Fifth Five Year Plan, it is envisaged to increase production of drug formulations to Rs. 500 crores by the end of 1978-79. This would require a production of bulk drugs of the value of Rs. 150 crores per annum.

(b) At present 36 foreign firms i.e., firms having foreign investment exceeding 50 per cent are engaged wholly or partly in the manufacture of drugs. These firms account for about 45 per cent of the total turnover of formulations and about 33 per cent of the turnover of bulk drugs.

(c) and (d). According to industrial licensing policy announced in February 1973 the drugs and pharmaceutical industry has been included in the list of industries for which foreign majority companies and companies belonging to large houses are also eligible for participation under certain conditions. A provision of Rs. 70 crores has been included in draft Fifth Five Year Plan for expansion/diversification of drug industry in the public sector.

The Parliament's Committee which is examining the programmes relating to social services, Education, Man-Power Planning and Population Policy under the draft Fifth Five Year Plan has made the following suggestion in respect of drug industry:—

“The drug industry should be nationalised to control the prices and ensure quality.”

Government has appointed a Committee on Drugs & Pharmaceuticals